


NATIONAL COMPANY LAW TRIBUNAL, MUMBAI BENCH

PRESENT: SHRI B.S.V. PRAKASH KUMAR
MEMBER (JUDICIAL)

SHRI V. NALLASENAPATHY
MEMBER (TECHNICAL)

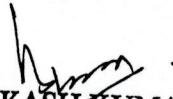
Attendance-cum-order sheet in the case of M/s. India Tube and Metal Industries Pvt. Ltd. & Ors.

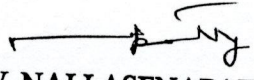
CP No. 15/2013 u/s 111 DATE : 11.07.2016 TIME: 2.00 P. M.

SR. NO	NAME	DESIGNATION	SIGNATURE
	Amin Kherada	Adv for Petitioner Order	

C.P No. 15/111/NCLT/MB/MAH/2013

1. The Petitioner side has filed Company Application No. 10 of 2016 seeking withdrawal of the main Company Petition basing on the order dated 12th February, 2015 passed by Hon'ble High Court of Bombay holding that the impugned shares are part of the estate of the deceased father of the Petitioner herein, thereby this Petitioner will not have any entitlement on the impugned shares.
2. The Petitioner has also filed notices given to other side disclosing that this petitioner has filed withdrawal application for the claim sought by the Petitioner has become infructuous by the order dated 12th February, 2015 passed by the Hon'ble High Court of Bombay. The Respondent side is absent, but notice was send by them.
3. Accordingly, the Company Petition is dismissed as withdrawn.


B.S.V. PRAKASH KUMAR
Member (Judicial)


V. NALLASENAPATHY
Member (Technical)

Dated: 11th July, 2016.